

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 1
(Supplementary List)
Caveat No. 11/2024
And
CP/24(CH)2024

IN THE MATTER OF:

Sunny Kochar ... **Petitioner**

Versus

Kochar Sung Up Acrylic Ltd. ... **Respondent**

Under Section: 241 & 242, CA 2013
Rule: 25

Order delivered on 19.04.2024

CORAM:

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Arpit Chawla, Advocate.

For the Respondent : Mr. Anand Chhhibar, Senior Advocate with Mr. NPS Chawla, Mr. Nishtha Khurana, and Mr. Veera Mathur, Advocates and Mr. G.S. Sarin, PCS.

ORDER

Heard the submissions made by the counsels present on behalf of the parties. Since the Member (Technical) is not present at the time of the hearing of the matter and also refused to attend the Court, with the consent of both the counsels, this matter is adjourned to 24.04.2024.

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)